

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. †2079

TO BE ANSWERED ON 02.08.2021

DISCRIMINATION OF ST IN VARIOUS INSTITUTES

†2079. SHRIMATI JASKAUR MEENA:

SHRI BALAK NATH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the cases relating to discrimination and harassment of people belonging to Scheduled Tribes registered against Head of Departments of various Institutions during the last five years and the current year and the status of the investigation;
- (b) the steps taken by the Government to provide relief to the victims along with the action taken against the Heads of the Departments found guilty in the investigation of the cases by the National Commission of Scheduled Tribes;
- (c) whether the Government has taken any action against the Institutions and departments which do not comply with the orders given by the National Commission of Scheduled Tribes and Ministry;
- (d) if so, the details thereof;
- (e) the steps taken by the Government to check Government orders, neglect of rules and other irregularities by various Institutions including Delhi University and School of Open Learning (SOL); and
- (f) the policy of Government for the institutions challenging the Government's policy and guidelines related to the Scheduled Tribes employees?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) As per the latest data of NCRB , the number of offences of atrocities against the members of STs including the cases of discrimination and harassment registered under PoA Act 1989 are given at **Annexure**. However , the NCRB data does not have specific figures about such cases registered against Head of Departments of various institutions.
- (b) to (d) : An Act of the Parliament namely the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 was enacted to prevent atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs) including the caste based discriminations and harassment. With an object to deliver members of SCs and STs a greater justice, the PoA Act has been amended in January 2016. This Act also provides relief / compensation to the victims and also prescribes action to be taken by the Law implementing agencies in conjunction with IPC in the country. Police and Public Order are State Subject under the Seventh Schedule of the Constitution of India, Hence all the State Governments and UT Administrations implement the provisions of PoA Act including cases related to Caste Based harassment and discrimination related to Scheduled Tribes
- (e) The information is being collected by the Ministry.
- (f) The provisions of Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 amended in 2016, are statutory in nature and applicable to all in country. This act is being implemented by the State Governments and UTs . Any matter which comes into the notice of ministry on CPGRAMS portal and physical representations or otherwise is taken up with the concerned authorities as per extent rules & regulations to take immediate action.

1B.3	Prevent or deny or obstruct usage of public place/passage	-	-	-	-	-	-	-	-	-	-	-	-	-	-
1B.4	Force to leave place of Residence/Social Boycott	-	-	-	-	-	-	-	-	-	-	-	-	-	-
1B.5	Other Offences	-	-	-	-	-	-	-	-	-	-	-	-	-	-
1	Total of SC/ST (Prevention of Atrocities) Act	6275	4407	683	6580	8562	8344	1014	6564	5272	602	6864	9707	9252	913
2	Protection of Civil Rights Act	1	0	0	1	0	0	0	4	5	0	8	39	12	0
	Crime/Atrocities against STs	6276	4407	683	6581	8562	8344	1014	6568	5277	602	6872	9746	9264	913

Source: Crime in India

Note: '-' Not available

**Annexure referred to in reply of Lok Sabha Unstarred Question No. 2079 for answer on 02.08.2021 regarding "Discrimination of ST in various institutes"
Crime Head-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Victims (VIC), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons
Convicted under Crime against Scheduled Tribes (STs) during 2017-2018**

SL	Crime Head	2017							2018						
		CR	CCS	CON	TVIC	PAR	PCS	PCV	CR	CCS	CON	TVIC	PAR	PCS	PCV
1A	SC/ST (Prevention of Atrocities) Act	6405	5329	711	6788	9639	9040	956	6178	5366	499	6488	9292	9778	747
1A.1	Murder	124	113	31	133	305	284	48	168	139	26	177	394	315	72
1A.2	Attempt to Commit Murder	132	112	13	146	326	285	19	131	116	9	158	439	379	15
1A.3	Simple Hurt	1503	1204	166	1598	2067	2167	223	1429	1276	85	1485	2043	2344	136
1A.4	Grievous Hurt	204	184	30	217	363	288	36	104	111	17	122	281	278	32
1A.5	Assault on Women with Intent to Outrage her Modesty	925	830	134	981	1108	1028	152	857	807	83	871	1055	1103	84
1A.6	Insult to the Modesty of Women	21	11	0	21	13	12	0	18	15	1	18	28	32	1
1A.7	Kidnapping and Abduction	201	167	10	206	271	234	12	116	93	5	116	177	164	5
1A.8	Rape	1041	1027	139	1071	1407	1299	171	1008	947	120	1013	1324	1256	155
1A.9	Attempt to Commit Rape	22	15	3	22	20	20	3	17	13	2	17	18	15	2
1A.10	Riots	118	100	2	155	890	751	14	189	172	0	278	836	838	0
1A.11	Robbery	11	12	0	11	30	29	0	6	4	1	7	21	11	2
1A.12	Dacoity	7	6	0	14	57	58	0	14	4	1	14	55	31	5
1A.13	Arson	11	8	2	11	20	17	8	11	10	1	11	20	19	3
1A.14	Criminal Intimidation	446	318	6	447	621	517	10	484	382	5	488	334	582	8
1A.15	Other IPC crimes	1639	1222	175	1755	2141	2051	260	1626	1277	143	1713	2267	2411	227
1B	SC / ST (Prevention of Atrocities) Act only	720	489	33	856	1022	995	59	347	218	4	358	398	447	14
1B.1	Intentionally Insult or Intimidate with Intent to Humiliate	373	272	7	434	624	621	13	117	81	1	120	160	207	7
1B.2	Occupy/Disposes Land Belongs to SCs/STs	27	17	3	29	29	32	7	18	4	0	18	0	21	0

1B.3	Prevent or deny or obstruct usage of public place/passage	0	0	0	0	0	0	0	0	0	0	0	0	0	0
1B.4	Force to leave place of Residence/Social Boycott	18	1	0	18	3	3	0	19	0	0	19	0	0	0
1B.5	Other Offences	302	199	23	375	366	339	39	193	133	3	201	238	219	7
1	Total of SC/ST (Prevention of Atrocities) Act	7125	5818	744	7644	10661	10035	1015	6525	5584	503	6846	9690	10225	761
2	Protection of Civil Rights Act	0	0	0	0	0	0	0	3	35	0	3	36	36	0
	Crime/Atrocities against STs	7125	5818	744	7644	10661	10035	1015	6528	5619	503	6849	9726	10261	761

Source: Crime in India

Annexure

Annexure referred to in reply of Lok Sabha Unstarred Question No. 2079 for answer on 02.08.2021 regarding "Discrimination of ST in various institutes"
 Crime Head-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Victims (VIC), Persons Arrested (PAR), Persons Chargesheeted (PCS) and
 Persons Convicted under Crime against Scheduled Tribes (STs) during 2019

SL	Crime Head	2019						
		CR	CCS	CON	TVIC	PAR	PCS	PCV
1A	SC/ST (Prevention of Atrocities) Act	7815	6181	734	8422	10650	11830	1136
1A.1	Murder	182	167	34	226	497	471	65
1A.2	Attempt to Commit Murder	137	126	10	158	355	309	23
1A.3	Simple Hurt	1675	1315	202	1748	2106	2593	352
1A.4	Grievous Hurt	112	100	21	127	214	219	38
1A.5	Assault on Women with Intent to Outrage her Modesty	880	717	98	913	1114	1124	115
1A.6	Insult to the Modesty of Women	24	14	0	24	28	16	0
1A.7	Kidnapping and Abduction	153	107	14	164	226	208	19
1A.8	Rape	1110	1035	127	1133	1424	1341	164
1A.9	Attempt to Commit Rape	21	13	0	21	18	13	0
1A.10	Riots	168	140	3	290	863	721	7
1A.11	Robbery	11	7	0	11	28	21	0
1A.12	Dacoity	6	8	0	6	52	47	0
1A.13	Arson	27	16	1	30	55	59	2
1A.14	Criminal Intimidation	565	543	6	590	490	1007	6
1A.15	Other IPC crimes	2744	1873	218	2981	3180	3681	345
1B	SC / ST (Prevention of Atrocities) Act only	439	320	8	472	440	511	13
1B.1	Intentionally Insult or Intimidate with Intent to Humiliate	129	75	3	136	122	151	8
1B.2	Occupy/Disposes Land Belongs to SCs/STs	26	32	0	26	35	41	0

1B.3	Prevent or deny or obstruct usage of public place/passage	1	0	0	2	0	0	0
1B.4	Force to leave place of Residence/Social Boycott	34	37	0	34	26	37	0
1B.5	Other Offences	249	176	5	274	257	282	5
1	Total of SC/ST (Prevention of Atrocities) Act	8254	6501	742	8894	11090	12341	1149
2	Protection of Civil Rights Act	3	1	0	3	1	1	0
	Crime/Atrocities against STs	8257	6502	742	8897	11091	12342	1149

Source: Crime in India

Note : Due to non-receipt of data from Kolkata in time for 2019, Data furnished for 2018 has been used

